

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 128
TO BE ANSWERED ON 18.11.2019**

Education for Children of Economically Weaker Section

†128. SHRI KAUSHAL KISHORE:

SHRI UPENDRA SINGH RAWAT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to implement uniform system of education in States on the lines of Kendriya Vidyalayas and if so, the details thereof;

(b) whether the Government is aware that many children from Below Poverty Line (BPL)/Economically Weaker Section families are not able to get admission in first class and if so, the action taken/ proposed to be taken by the Government to increase the admission quota particularly for those children who fail to get admission due to not securing seat in lucky draw or through VIP quota ; and

(c) whether the Government proposes to start additional classes in Kendriya Vidyalayas for the children of economically weaker sections and if so, the details thereof ?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) & (b): Education is in the Concurrent List of the Constitution and majority of the schools are under the administrative control of the concerned States and Union Territories Administrations. The Right of Children to Free and Compulsory Education (RTE) Act, 2009 makes elementary education a fundamental right of all children in the age group of 6-14 years. Section 10 of the RTE Act stipulates that it shall be the duty of every parent or guardian to admit or cause to be admitted his or her child or ward, as the case may be, to an elementary education in the neighbourhood school. Section 12(1)(c) of the Act mandates all private aided, Special Category schools and private unaided schools to admit in class I (or below) to the

extent of at least 25% of the strength of that class, children belonging to weaker sections and disadvantaged groups and provide free and compulsory education till its completion. In order to implement the provisions of the section 12(1)(c) of the RTE Act, States and UTs are required to notify the disadvantaged groups and weaker sections, per child cost and start admissions in private un-aided schools. Further, Ministry of Human Resource Development (MHRD) vide letter no 12-5/2016-EE.11 dated 25.05.2016 has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of RTE Act, 2009.

(c): No such proposal is under consideration at this stage.
